INFORMATION TECHNOLOGY (SHRI MILIND DEORA): Sir, I lay on the Table, under sub-section (1) of Section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Twenty-fifth Annual Report and Accounts of the Mahanagar Telephone Nigam Limited (MTNL), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Nigam.
- (ii) (a) Annual Report and Accounts of the Telecommunications Consultants India Limited (TCIL), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

Reports of the CAG of India

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the following Reports:—

- (i) Report of the Comptroller and Auditor General of India for the year ended March, 2011: No. 21 of 2011-12: Union Government (Scientific Department), Performance Audit of Water Pollution in India: and
- (ii) Report of the Comptroller and Auditor General of India for the year ended March, 2011: No. 23 of 2011-12: Union Government (Direct Taxes) -Recovery of Arrears of Tax Demand.

...(Interruptions)...

REPORTS OF THE COMMITTEE ON SUBORDINATE LEGISLATION

श्री कलराज मिश्र (उत्तर प्रदेश)ः महोदय, मैं अधीनस्थ विधान संबंधी समिति के निम्नलिखित प्रतिवेदन (अंग्रेजी और हिन्दी में) प्रस्तुत करता हूं:-

- (i) राज्य सभा के पटल पर उस के 222वें सत्र के दौरान रखे गए कानूनी आदेशों के संबंध में एक सौ पचानवेवां प्रतिवेदन; और
- (ii) चाय (विपणन) नियंत्रण आदेश, 2003 और शिक्षण संस्थानों के पास सिगरेट और अन्य तम्बाकू उत्पाद के विक्रय पर प्रतिषेध नियम, 2004 के संबंध में एक सौ िक्यानवेवां प्रतिवेदन।
